

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 101  
355/252/ND/2020**

**IN THE MATTER OF:**

**M/s. GDS Valuetech Private Limited**

**...APPELLANT**

**Vs**

**ROC**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 02.11.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant**

**:Mr. Mani Bhushan Sinha,  
Advocate**

**For the ROC**

**:Mrs. Sweety Kumar, AROC**

**For the Income Tax Department**

**:**

**ORDER**

Heard the submissions made by the counsel for the appellant. The counsel for the appellant has submitted that service to the ROC is complete and since the appellant has received by speed post and intimation that Income Tax Department has communicated the address of the concerned office which deals with this matter. The counsel for the appellant has sought time to serve notice to Income Tax Department. He is granted two weeks' time to serve a copy of the petition along with its annexures as filed before this Tribunal and also informed the next date of hearing to enable Income Tax Department to



(Annu)

appear and file its reply in the matter. AROC is present and submitted that they have received the copy of the petition and prayed for time for filing the reply. Therefore, four weeks' time is granted for ROC to file its detailed reply in the matter. Post the matter to 4<sup>th</sup> December, 2020.

— Sd —

**(V.K. Subburaj)**  
**Member (T)**

— Sd —

**(P.S.N. Prasad)**  
**Member (J)**